

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

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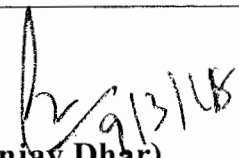
## ORDER

No. 1635 Dated 10-3-2018

Sanction is hereby accorded to the grant of Financial Assistance in favour of below named Advocates for medical/financial assistance out of the Advocates Welfare Fund maintained by the concerned authority, as per the detail given against each:

S.No.	Name	Amount	Name of the Authorities
1	Sh. Lutfar Rehman, Advocate	Rs.75,000/=	Principal District & Sessions Judge, Jammu.
2.	Sh. Ghulam Mohammad War, Advocate	Rs.50,000/=	Principal District & Sessions Judge, Baramulla.
3.	Sh. Ghulam Mohammad Wani alias Shakir, Advocate	Rs.75,000/=	Principal District & Sessions Judge, Srinagar.

By order

  
(Sanjay Dhar)  
Registrar General

No. 62029-38/CP Dated 10-3-2018

### Copy forwarded to the:-

- 1.. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu for information of His Lordship.
- 2-4. Principal District & Sessions Judge, Jammu/Srinagar/Baramulla  
.....for information, and with the direction to disburse the said amount to the concerned against proper receipt out of the Advocates Welfare Fund Account maintained by their offices.
- 5: President, J&K High Court Bar Association, Jammu/Srinagar for information.
6. In-charge N.I.C., High Court of J&K, Jammu for uploading on the website.

7-9.

  
Registrar General